

ITEM NO.7
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11360-
11365/2019

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

URMILA DEVI AND ANR. ETC.

Respondent(s)

IA No. 182128/2019 - EXEMPTION FROM FILING O.T.)

Date : 23-09-2021 These matters were called on for hearing today.

For Petitioner(s)

Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

SLP(CRL.) NO.11360/2019

Respondent no.1 has not filed counter affidavit despite
last opportunity having been granted. However, ld.counsel
appearing for respondent no.1 seeks one more opportunity for
filing counter affidavit although last and final opportunity has
been granted. In the interest of justice, respondent no.1 may
file counter affidavit within next two weeks.

Signature Not Verified
Digitally signed by
Indu Marwaha
Date: 2021.09.28
16:21:28 IST
Reason: []

Ld. Counsel for the petitioner is granted four weeks time
as last opportunity for taking appropriate steps in respect of
respondent no.2 (dead).

Item No.7

SLP(CRL.) NO.11361, 11362, 11363 OF 2019

Sole respondent is granted four weeks time as last opportunity for filing counter affidavit.

SLP(CRL.) NO.11364/2019

Respondent nos.1 to 3 are granted four weeks time as last opportunity for filing counter affidavit.

SLP(CRL.) NO.11365/2019

Respondent no.1 is granted four weeks time as last opportunity for filing counter affidavit.

Service is complete on respondent no.2 but none has entered appearance.

List again on 17.11.2021.

RAJESH KUMAR GOEL
Registrar